

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Competition Appeal (AT)No.27 of 2019**

**IN THE MATTER OF:**

**Philippe Haydon**

**.....Appellant**

**Vs.**

**Competition Commission of India & Ors.**

**.....Respondents**

**With**

**Competition Appeal (AT)No.28 of 2019**

**IN THE MATTER OF:**

**Sagaya Mary**

**.....Appellant**

**Vs.**

**Competition Commission of India & Ors.**

**.....Respondents**

**With**

**Competition Appeal (AT)No.29 of 2019**

**IN THE MATTER OF:**

**The Himalaya Drug Company**

**.....Appellant**

**Vs.**

**Competition Commission of India & Ors.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Rajshekhar Rao, Ms. Kritika Vija, Ms. Kaveri Jain, Ms. Abhilasha Nautiyal, Mr. Anandh Venkatramani, Mr. Areeb Amanullah, Mr. Siddharth H. Raval, Ms. Rajshree Jaiswal, Advocates**

**For Respondents:**

**Mr. Manish Paliwal, Mr. Ashutosh K. Sharma, Mr. Dheeraj Singh, Advocates**

**...contd.**

**O R D E R**

**27.08.2019** - Having heard learned counsel for Appellant and Mr. Manish Paliwal for CCI and being satisfied with the ground, delay of 3 and 7 days respectively in preferring the appeals is hereby condoned. I.A. Nos. 51, 54 and 57 of 2019 stand disposed of.

Learned counsel for CCI has appeared. No formal notice need be issued. Mr. Manish Paliwal can file Vakalatnama and reply if any by 3<sup>rd</sup> September, 2019.

Let notice be issued on rest of the Respondents by speed post. Requisite along with process fee be filed by 28<sup>th</sup> August, 2019. If the appellant provides the e-mail address of the respondent No. 2, let notice be also issued through e-mail.

Dasti service is permitted.

Post these appeal(s) for 'admission' (after notice) on **3<sup>rd</sup> September, 2019** along with Competition Appeal Nos. 24 and 25/2019.

In the meantime, the Appellant(s) of the respective appeals will deposit 10% of the penal amount as imposed by the Commission and then the impugned order dated 3<sup>rd</sup> June, 2019 so far as it relates to payment of penal amount in relation to

...contd.

the Appellant(s) shall remain stayed. The 10% of the penalty amount should be deposited by the Appellant(s) in the form of FDR in favour of Registrar, NCLAT within 3 weeks, which shall be subject to decision of these appeals.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk

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